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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A. No.580 of 2010
Pradeep Kumar Tandy Applicant
Versus
Union of India & Ors. ... Respondents

1. Order dated: 30-09-2010.

C O R A M
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

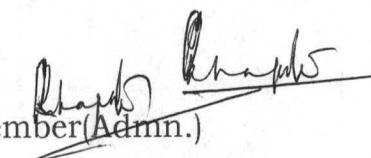
1. Seeking direction to Respondents to confer temporary status, regularization and grant of other benefits enjoyed by other regularly engaged Gr.D employees of the Department, in terms of letter dated 12.4.1991 and 21.11.2000 by taking into consideration his uninterrupted continuance in the department on the strength of the order under Annexure-A/1 as part time Chowkidar (Night Watchman), the Applicant has filed this Original Application under section 19 of the A.T. Act, 1985. It is the case of the applicant that he has approached this Tribunal having failed to receive any positive response on his grievance made through various representations one of such representation is placed by him in this OA at Annexure-A/3 dated 6th January, 2010. This representation is addressed by the Applicant to the Respondent No.3. Copy of this OA has already been served on Mr.U.B. Mohapatra, Learned SSC for the Union of India.

2. Heard Learned Counsel for both sides and perused the materials placed on record. On perusal of the representation under Annexure-A/3 it is seen that the representation submitted by the

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Applicant does not reflect the details of the matter and it does not contain even the DGP&T letter on which reliance was placed in the said representation by the Applicant. In other words, it is found that the representation under Annexure-A/3 is no representation. On being pointed out, Learned Counsel for the Applicant craves leave of this Tribunal to make an exhaustive representation to Respondent No.3 and accordingly prays for a direction to the Respondent to consider and dispose of the same within a stipulated period. No leave of this Tribunal is necessary to make representation, this being a constitutional right of a citizen. However, considering the plight of the applicant as explained by his Counsel, this Original Application is disposed of at this admission stage with direction to the Respondent No.3 that in case the applicant submits representation within a period of fifteen days, the same may be considered with reference to Rules/various instructions and communicate the result of such consideration to the applicant in a well reasoned order within a period of sixty days from the date of receipt of such representation.

3. Send copy of this order along with OA to the Respondent No.3 for compliance.


Member(Admn.)